

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 305
IB-9(ND)/2024

IN THE MATTER OF:

M/ Security Compass Consulting & Training Services Private Limited

.....APPLICANT/PETITIONER

SECTION

U/s 59 of IBC, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Mily Ghoshal a/w Adv Ritika Vijan
For the IT Dept. : Mr. Sunil Agarwal Sr. Standing Counsel,
Mr. Shivansh B Pandya Jr. Standing Counsel,
Mr. Viprav Acharya Jr. Standing Counsel,
Adv. Utkarsh Tiwari

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Liquidator. No one has appeared on behalf of the RoC and report is not on record.

Mr. Utkarsh Tiwari, Learned Standing Counsel appearing on behalf of the Income Tax Department seeks time to file report. One week time granted.

Learned Counsel appearing for the Liquidator has submitted that the Income Tax Department has issued a letter dated 06.05.2024 stating that no pending dues are there against the PAN No. We direct the Liquidator to place on record a copy of the said letter and also serve it to the Learned Standing Counsel for the Income Tax Department to enable to take instructions from the Department. We grant liberty to the Applicant to file a copy of the RoC's report within one week.

List the matter on **29.05.2024**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)